National Company Law Tribunal

Allahabad Bench

CPNO. 10/03/2015

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

NAME OF THE COMPANY: Jay Pee Infratech Ltd

SECTION OF THE COMPANIES ACT/1&B CODE: 74(2) of the Companies Act of 2013

SI. NO. Name Designation Representation Signature

1. Sudeep Harkouli Adv IRP Syr

2. Product Signature Che Centralynt L

CP NO.10/03/2015

Sh. Sudeep Harkauli, Advocate for the Resolution Professional (RP). Present application is filed U/s 74(2) of the Companies Act by the Corporate Debtor Company under resolution, wherein this Court by its previous order dated 29.11.2017 issued a formal notice to the representative of the Central Government, to attend the COC of the JP Infratech now under the CIRP. However, its response is still awaited. In view of this, the registry is directed to issue a reminder and a copy of this order be communicated to the Central Government, Ministry of Corporate Affairs as well as to the O/o Ld. ASG for filing comments/response, if any.

At this stage, Sh. Pradeep Singh Sisodia, Advocate, wishes to appear on behalf of the Central Government. Hence, a copy of the present petition be provided to him.

The case is fixed for reply/comments from the Central Government and its nominee. Meanwhile, as an interim measure the time for making such payment is further extended until further order.

The matter to be listed on 19th January, 2018.

Dated:15.12.2017

Typed by: Kavya Prakash Srivastava (Stenographer) H.P. Chaturvedi, Member (Judicial)